

Parliamentary constituency was a little less than two lakhs (194,661).

(b) and (c). It will be possible to say whether this so-called disparity has increased during the last three years only on the completion of the current revision of the electoral rolls of the parliamentary constituencies in the Union territory of Delhi.

(d) The next delimitation and readjustment of parliamentary constituencies, as well as metropolitan council constituencies will be possible only after the population figures of the 1971-census are published. Therefore, the newly delimited constituencies on the basis of 1971-census figures will be available only at the time of the 1977 General Election.

SETTING UP OF BANNED INDUSTRIES IN SMALL SCALE SECTOR

*755. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government allow any entrepreneur to set up an industry in large-scale sector which has been placed by them on the 'Rejection list' after taking into consideration all the pros and cons;

(b) if so, the circumstances in which it could be allowed and the policy being pursued in this regard;

(c) whether it is a fact that many entrepreneurs have set up such banned industries in small-scale sector circumventing the ban imposed on such industries in large-scale sector;

(d) if so, the steps taken by Government to prevent entrepreneurs in setting up banned industries in small-scale sector; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

(c) to (e). There is no legal provision to prevent the setting up of a small scale unit in banned industries. If such units are set up, they are not given Government assistance by way of imported raw materials and components or indigenous scarce raw materials etc.

EXPANSION OF ALLOY AND STEEL PLANT, DURGAPUR

*756. SHRI VASUDEVAN NAIR: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government have decided to expand the Alloy and Steel Plant at Durgapur;

(b) if so, what are the proposed schemes;

(c) whether there is any proposal to have foreign collaboration for this purpose; and

(d) if so, the names of countries approached by Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

(a) to (d). Expansion of Alloy Steel Plant at Durgapur is currently under the consideration of the Government. There is not proposal for any foreign collaboration although import of some machinery may be necessary. No country has been approached by Government.

LEGISLATION TO REPLACE OLD BRITISH STATUTES AFFECTING CHRISTIANS IN INDIA

*757. SHRI BENI SHANKER SHARMA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the affairs of the Indian Christians in India are still regulated by the old British laws;

(b) whether it is also a fact that in its Fifth Report, the Law Commission of India referred to the subject in respect of which legislation by Parliament appeared to be *prima facie* necessary in order to replace the British Statutes;

(c) if so, why even after twenty-two years of Independence no steps have been taken to replace the old out-dated and anti-national laws affecting the Christians in India; and

(d) whether Government will fix a target date by which a suitable legislation could be put before Parliament to replace the colonial British laws?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The

affairs of the Christians in India are mainly regulated by Indian Statutes.

(b) and (c). No Sir; what the Law Commission has recommended is the consideration of the question whether any legislation is necessary with regard to the statutes specified in the said Report.

(d) Does not arise.

**दिल्ली लोको-मैकेनिकल स्टाफ एसोसियेशन
(उत्तर रेलवे) द्वारा ज्ञापन**

*758. श्री रामावतार शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर रेलवे के दिल्ली लोको-मैकेनिकल स्टाफ एसोसियेशन ने अपनी मांगों के सम्बन्ध में दिल्ली शैंड के फोरम को अक्तूबर अथवा नवम्बर में एक ज्ञापन दिया था;

(ख) यदि हां, तो उसका ब्योरा क्या है;

(ग) क्या सरकार अथवा रेलवे प्रशासन ने उन पर विचार कर लिया है; और

(घ) यदि हां, तो उनकी उन पर क्या प्रतिक्रिया है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मंनन) : (क) जी हां, 17-11-1969 को ।

(ख) इन मांगों में चौथी श्रेणी के कम-चारियों की पदोन्नति, वर्दी की सप्लाई, बुनियादी दस्तकारों की पदोन्नति, चिक्विट्सा की सुविधा, क्वार्टरों का अनुरक्षण आदि शामिल हैं ।

(ग) और(घ). रेल प्रशासन इस सम्बन्ध में जांच करवा रहा है और मामले के गुणावगुण के अनुसार उपयुक्त कार्रवाई की जाएगी ।

**अस्पृश्यता (अपराध) अधिनियम, 1969
में संशोधन**

*759. श्री अटल बिहारी वाजपेयी :

श्री यज्ञ दत्त शर्मा :

श्री जगन्नाथ राव जोशी :

श्री शारदा नन्द :

श्री बृज भूषण लाल :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अस्पृश्यता (अपराध) अधिनियम, 1955 को अधिक प्रभावी बनाने के लिये उसमें कोई उपयुक्त संशोधन करने का विचार है; और

(ख) यदि हां, तो उसका ब्योरा क्या है और उन संशोधन को सदन के सामने किस तारीख को लाने की सम्भावना है ?

विधि मन्त्रालय और समाज कल्याण विभाग में राज्य मन्त्री (श्री० श्रीमती) फूलरेणु गुह): (क) और (ख). अस्पृश्यता (अपराध) अधिनियम, 1955 को अधिक प्रभावी बनाने के लिये उसमें संशोधन करने के प्रश्न पर सक्रियता से विचार किया जा रहा है । आशा है कि संशोधक विधेयक संसद् के अगले सत्र में पेश कर दिया जाएगा ।

ACCESS ROAD TO PATHARDIH COAL WASHERY OF HINDUSTAN STEEL LTD.

*760. SHRI JYOTIRMOY BASU :
SHRI MOHAMMAD ISMAIL :
SHRI BHAGABAN DAS :
SHRI UMANATH :
SHRI GANESH GHOSH :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the Pathardih Coal Washery under the Hindustan Steel Ltd. has got no proper access road to the Washery for which the employees of the Washery and the general public suffer extremely;

(b) whether it is also a fact that a plan to build an access road was prepared in the year 1959-60: